Status of implementation of recommendations contained in the One Hundred and Sixth Report, One Hundred and Fifteenth Report, One Hundred and Fifty-eighth Report, One Hundred and Sixty-sixth Report, One Hundred and Seventy-fourth Report, One Hundred and Eighty-fifth Report and Two Hundred and Ninth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the Demands for Grants pertaining to the Ministry of Civil Aviation; and

Status of implementation of recommendations contained in the One Hundred and Fifty-first Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Merger of Indian Airlines and Air India'.

RE: ISSUE RAISED ABOUT NON-ALLOTMENT OF TIME BY BAC FOR TWO BILLS

MR. DEPUTY CHAIRMAN: Now, matters to be raised with the permission of the Chair.

SHRI P. RAJEEVE (Kerala): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI P. RAJEEVE: Sir, under rule 33. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I know, you are sitting with Shri Naresh Agrawal. So, it is natural!

SHRI P. RAJEEVE: Sir, this is a point of order with a point. Rule 33 is about functions of the Business Advisory Committee. Now, Rule 33(1)(a) says, "For the discussion of stage or stages of such Government Bills and other business as the Chairman in consultation with the Leader of the Council may direct for being referred to the Committee; and (2) The Committee shall have the power to indicate in the proposed allocation of time the different hours at which the various stages of the Bill or other business shall be completed."

MR. DEPUTY CHAIRMAN: So, what is the issue now?

SHRI P. RAJEEVE: Sir, these are the functions of the Business Advisory Committee. In the 'Revised List of Business' for today, two legislative businesses have been added: The Motor Vehicles (Amendment) Bill, 2015 and The Coal Mines (Special Provisions) Bill, 2015. The decision of the Business Advisory Committee was circulated: "The Committee noted that 20 hours have already been allotted by it for Government legislative and other business. The Committee, accordingly, did not feel it necessary to allot any further time for the present."

MR. DEPUTY CHAIRMAN: Your point is that no time has been allotted for these two Bills. Is that your point?

SHRI P. RAJEEVE: Yes, Sir. This is the decision of the BAC. It says, "The following Government legislative and other business was placed before the Committee for allocation of time."

MR. DEPUTY CHAIRMAN: So ...

SHRI P. RAJEEVE: Let me complete, Sir.

These are the two Bills: The Motor Vehicles (Amendment) Bill, 2015 and The Coal Mines (Special Provisions) Bill, 2015. The decision was, "The Committee noted that 20 hours have already been allotted by it for Government legislative and other business. The Committee, accordingly, did not feel the necessity to allot any further time for the present."

MR. DEPUTY CHAIRMAN: Okay. Your point is that in the List of Business, there are two Bills.

SHRI P. RAJEEVE: Sir, there is a violation of the rules.

MR. DEPUTY CHAIRMAN: Okay, okay; I understood. In the List of Business, two Bills have been included for which time has not been allotted by the BAC. That is your point.

SHRI P. RAJEEVE: Yes, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, for consideration and passing of The Coal Mines (Special Provisions) Bill, 2015 ऑलरेडी बीएसी में इसका टाइम 2 ऑवर्स अलॉट किया गया है। Every Member knows this. इसके बाद भी राजीव जी...(व्यवधान)...

SHRI P. RAJEEVE: No, Sir. This is the...

MR. DEPUTY CHAIRMAN: Let him complete.

SHRI MUKHTAR ABBAS NAQVI: One minute. Let me complete. The second Bill is The Motor Vehicles (Amendment) Bill, 2015. सर, The Motor Vehicles Bill पर बीएसी में पूरा डिस्कशन हुआ। डिस्कशन होने के बाद उस समय हमने अपनी तरफ से कहा था कि यह one hour में हो जायेगा, किसी मेम्बर ने कहा कि two hours में होगा। तो The Motor Vehicles

Ві। पर भी डिस्कशन हुआ था। दोनों इश्यूज पर बीएसी में डिस्कशन हुआ है। इसलिए, माननीय राजीव जी को यह जानकारी होनी चाहिए कि The Coal Mines Bill पर भी टाइम अलॉट हुआ है और The Motor Vehicles Bill पर भी हुआ है।

MR. DEPUTY CHAIRMAN: Okay, now.

SHRI P. RAJEEVE: This is the Minutes of the Business Advisory Committee. The Minister is actually trying to mislead the House.

MR. DEPUTY CHAIRMAN: No, no. Which date? Naqvi ji, of which date is it?

SHRI P. RAJEEVE: Sir.

MR. DEPUTY CHAIRMAN: Now, let me understand it. Mr. Naqvi, on which date, was this decision taken according to you? Which date? Have the Minutes been reported to the House?

श्री मुख्तार अब्बास नक़वी: पहले वाला 4th March का है।

SHRI P. RAJEEVE: Sir, I will quote. The Minutes of the 690th meeting of the Business Advisory Committee, that is, on March 4, 2015. Sir, I think the Minister has a copy with him. Sir, the second point is that the following Government legislative and other business was placed before the Committee for allocation of time: 1. Statutory regulation seeking disapproval...

MR. DEPUTY CHAIRMAN: Which Minutes are you saying, 690th meeting?

SHRI P. RAJEEVE: The Minutes of the BAC.

MR. DEPUTY CHAIRMAN: What is the date of the meeting?

SHRI P. RAJEEVE: It is 4th March, 2014

MR. DEPUTY CHAIRMAN: Okay, 4th March.

SHRI P. RAJEEVE: Sorry, it is 4th March, 2015. The second point is the following Government legislative and other business was placed before the Committee for allocation of time: 1. Statutory Resolution seeking disapproval of the Motor Vehicles (Amendment) Ordinance, 2015 (No. 2 of 2015) promulgated by the President of India on 7th January, 2015. 2. Consideration and passing of the Motor Vehicles (Amendment) Bill passed by the Lok Sabha to replace....

MR. DEPUTY CHAIRMAN: Okay, I understood.

SHRI P. RAJEEVE: The second is The Coal Mines (Special Provisions) Bill,

2015. The third point is that the Committee noted that twenty hours have already been allotted by it for Government legislative and other business. The Committee accordingly did not feel—now this is the decision— the necessity to allot any further time for the present for these two Bills.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): For the present.

THE MINISTER OF FINANCE; THE MINISTER OF CORPORATE AFFAIRS; THE MINISTER OF INFORMATION AND BROADCASTING AND THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): I think the time of the House is being unnecessarily taken up. The decision is, twenty hours for Government Business and for these two Bills are within those 20 hours. So, obviously, this is not over and above those twenty hours. Merely because you disturb the House, the twenty hours do not lapse.

MR. DEPUTY CHAIRMAN: Okay, now. You made your point. All right. No, no. Let me decide. ...(*Interruptions*)...There is no discussion on a point of order.

SHRI P. RAJEEVE: We are also part of it. The Leader of the House must, at least, understand what is going on in the Committee. ...(Interruptions)...

MR. DEPUTY CHAIRMAN:: Okay, Rajeeve ji.

SHRI. P. RAJEEVE: The Leader of the House. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Now, sit down, you have made you point. No discussion on point of order. ...(Interruptions)... Okay, let me deal with it. No discussion on point of order. No, I would not allow any discussion. No discussion on point of order. ...(Interruptions)... I will call you for that. ...(Interruptions)...No discussion on that. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): I am suggesting that you give a ruling. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Sit down, No, no, I will have to give the ruling. ...(Interruptions)... Now, the question that Rajeeve ji raised is about the time not allotted for these two Bills. Now, Rajeeve ji you have said that the time is not allotted and from the Government's side, it is said that the time is already allotted; I have not gone through the relevant papers. Therefore, I am saying one thing that when we take up this Bill, even if the time is not allotted by the BAC, the House is the final supreme authority, the House can always allot time and then take up a discussion and that has

precedents also. Therefore, when the Bill is taken up, at that point of time, I will go through the records also and I will come back to the correct position and then, if the time is not allotted by the BAC, the House can take its decision at that time. No more, no more discussion. ...(Interruptions)...

SHRI P. RAJEEVE: Sir, I just want to add one thing about laying these papers. Twenty hours allotted is there in the Minutes. That is I am laying on this Table.

MR. DEPUTY CHAIRMAN: No, no. I will allow you when the Bill is moved. Not now. ...(Interruptions)...

SHRI P. RAJEEVE: This is for the information of the Leader of the House.

MR. DEPUTY CHAIRMAN: That is without my permission. When we take up the Bill, I can consider that issue. But in any case, the House can always take a decision and allot time.

श्री नरेश अग्रवाल (उत्तर प्रदेश) : माननीय उपसभापति जी, रूल २५७ में मेरा एक नोटिस है। कल गृह मंत्री जी ने सदन में कश्मीर के मुद्दे पर कुछ चीजें बोलीं। श्रीमन्, कल में सदन में नहीं था, लेकिन में उनकी बात सुन रहा था। आज सभी जगह यह बात आई है कि कश्मीर के महामहिम राज्यपाल ने भारत सरकार को एक रिपोर्ट भेजी है कि 800 आतंकवादी, अलगाववादी और साथ ही मि. फ़ख्तू को छोड़ने के लिए वहां के मुख्य मंत्री ने रिकमेंड कर दिया है और एक-दो दिन में वे लोग छोड दिए जाएंगे।

श्रीमन, कल मैं लोक सभा में दिया गया माननीय प्रधान मंत्री जी का भाषण भी सून रहा था, उन्होंने राष्ट्रीयता को चैलेंज किया। ऐसा नहीं है कि हम लोगों में राष्ट्रीयता नहीं है। हम सभी ने हमेशा इस बात को कहा है कि राष्ट्र पहले है, पार्टी बाद में है। जब राष्ट्र का प्रश्न आएगा, हम सब राष्ट्र के साथ खड़े होंगे, हम पार्टी के हित को छोड़ देंगे। लेकिन श्रीमन्, एक ऐसी सरकार, जिसको भारतीय जनता पार्टी समर्थन दे रही है और जो आतंकवादियों को छोड़कर पूरे हिन्दूस्तान में फिर से आतंकवादी गतिविधियों को बढ़ाना चाहती है, जो शांत कश्मीर है, उस कश्मीर को वह फिर से अशांत करना चाहती है।

MR. DEPUTY CHAIRMAN: Okay, all right.

नरेश अग्रवाल : श्रीमन्, * क्या वह इस देश के किसी प्रदेश का मुख्य मंत्री बन सकता है? क्या भारतीय जनता पार्टी ...(व्यवधान)...

^{*}Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: All right, all right.

श्री नरेश अग्रवाल: श्रीमन्, यह बहुत इम्पॉर्टेंट मुद्दा है। मैं चाहूंगा कि नेता सदन, प्रधान मंत्री जी या गृह मंत्री जी बताएं कि जम्मू-कश्मीर के राज्यपाल ने भारत सरकार को क्या रिपोर्ट भेजी थी? जो आतंकवादी पहले छोड़े गए, क्या उसमें वोहरा जी के दस्तखत थे या नहीं थे? तीसरा, आप यह आश्वासन कैसे देंगे कि अब भविष्य में एक भी आतंकवादी या अलगाववादी नहीं छोडा जाएगा?

MR. DEPUTY CHAIRMAN: Nareshji, you have made your point.

श्री नरेश अग्रवाल : श्रीमन्, यह एक बहुत इम्पॉर्टेंट मुद्दा है और मैं कहूंगा कि इस पर आप सबकी राय ले लीजिए और उसके बाद आप उस पर चर्चा करवा लीजिए।...(व्यवधान)...

श्री उपसभापति : नहीं, नहीं; I will tell you.

श्री नरेश अग्रवाल : यह मुद्दा देश के हित से जुड़ा हुआ मुद्दा है, इसीलिए हम इस बात को उठा रहे हैं।

श्री उपसभापति : आप अभी बैठ जाइए।

श्री नरेश अग्रवाल : नेता सदन अभी यहां पर बैठे हुए हैं, वे इसका जवाब दें। ...(व्यवधान)...

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, just give me one minute.

MR. DEPUTY CHAIRMAN: I will allow you later. ...(*Interruptions*)... I am not allowing a discussion on this. No discussion on this. ...(*Interruptions*)... Do you want to speak on this subject? ...(*Interruptions*)... I am not allowing a discussion on this.

SHRI A. NAVANEETHAKRISHNAN: Sir, 10,000 prisoners are going to be released. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. I will call you. ...(Interruptions)... I am not allowing you now. ...(Interruptions)... I will call you. Please sit down. ...(Interruptions)... I will give you a chance. Please sit down. ...(Interruptions)...

श्री राजीव शुक्क (महाराष्ट्र): सर, मुझे भी इस मुद्दे पर कुछ बोलना है।

SHRI A. NAVANEETHAKRISHNAN: Sir, this is a very serious issue.

MR. DEPUTY CHAIRMAN: I am not allowing you now. ...(Interruptions)... I know it is very serious. ...(Interruptions)... Please sit down. Nareshji, please take your seat. ...(Interruptions)... The point is this. Shri Naresh Agrawal has given a notice for suspension of the Business of the House today under Rule 267. He has already mentioned the subject. But kindly note that the same subject we discussed

threadbare yesterday, and the hon. Home Minister also gave a reply to that. Maybe, some new information you have got. That is your point.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : यह 800 लोगों की एडीशनल इन्फॉर्मेशन है। यह इन्फॉर्मेशन कल नहीं थी। कल की बात में यह नहीं आया था। It is very serious.

श्री नरेश अग्रवाल : यह गवर्नर की रिपोर्ट है।

MR. DEPUTY CHAIRMAN: Let me say that you have got new information. The Chair is not privy to that information. The Chair does not know whether that information is right or wrong. I am not passing a judgement on that. However, if you are convinced that that information is true and correct, in this Rule Book, there are provisions by which you can give notice. This is not a subject for suspension. ...(Interruptions)... I told you I am not ruling out the statement that you have made. I am not saying whether it is wrong or right. I said I am not privy to that information. However, I am telling you that the Rule Book provides enough rules by which you can give another notice and that notice will be considered. But this is not a subject for suspension of the Business of the House.

श्री नरेश अग्रवाल: सर, मेरी बात सून लीजिए, मैंने भी पूरी रूलिंग पढी है। ...(व्यवधान)...

श्री उपसभापति: मैंने इसको पूरा नहीं पढ़ा है, आपने पूरा पढ़ा है, लेकिन मैंने पूरा नहीं पढ़ा है। ...(व्यवधान)..

श्री नरेश अग्रवाल: सर, मैं कल वाले सब्जेक्ट को नहीं उठा रहा हूँ, मैं कल वाले सब्जेक्ट पर कोई विशेषाधिकार की बात नहीं कर रहा हूँ। मैंने कल की बात नहीं उठाई है। मैं तो कह रहा हूँ कि कश्मीर की सरकार ने निर्णय लिया है कि फख्तू तथा 800 और अलगाववादियों को, जो कश्मीर की जेलों में बंद हैं, श्रीमन, उनको छोड़ने का निर्णय लिया है। मैं दूसरी बात यह कहना चाहता हूँ कि महामहिम राज्यपाल जी ने केन्द्र सरकार को जो रिपोर्ट भेजी, उस रिपोर्ट में महामहिम राज्यपाल जी ने केन्द्र से बहुत स्पष्ट कहा है कि यह सरकार आतंकवादियों को छोड़ने जा रही है। जो कल यहां कहा गया कि हमारा कोई लेना-देना नहीं है, मुझे इसकी इन्फॉर्मेशन नहीं है। मैं भी कल केन्द्रीय गृह मंत्री जी का बयान सुन रहा था, उन्होंने कहा कि मुझे कोई इन्फॉर्मेशन ही नहीं है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay, you give notice for that, but not for the suspension of business. I am only ruling out the suspension notice. ...(Interruptions)...

श्री नरेश अग्रवाल: सर, नोटिस का सवाल नहीं है, यह देश का सवाल है। श्रीमन्, देश के हितों के साथ कोई समझौता नहीं होगा। ये समझौता कर सकते हैं, लेकिन समाजवादी पार्टी कोई समझौता करने को तैयार नहीं है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Samjautha is political. I am not concerned about that.

श्री नरेश अग्रवाल: सर, यह political नहीं है, यह देश से जुड़ा हुआ राजनैतिक हिस्सा नहीं है। हम इसको बिल्कुल political नहीं कह रहे हैं और बड़ा साफ कह रहे हैं कि राष्ट्र के हित के लिए समाजवादी पार्टी सारे हितों को छोड़ देना चाहती है, लेकिन राष्ट्र के हित के साथ कोई समझौता नहीं कर सकती है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Nareshji, I am only saying that I am not allowing the suspension notice, and I am ruling it out. ...(Interruptions)...

SHRI NARESH AGRAWAL: Why are you not allowing it?

MR. DEPUTY CHAIRMAN: It is because that is not a subject for discussion by cancelling all other businesses since we have discussed it already. You have got an additional information and you give notice using that information. There are Rules by which you can give notice. You also know it. Then why do you want to insist on this one?

श्री नरेश अग्रवाल: श्रीमन्, उस रूल की जरूरत नहीं है। यहां पर हमारे नोटिस का मुद्दा दूसरा है। हमारे नोटिस का मुद्दा बिल्कुल अलग है। ...(व्यवधान)... श्रीमन्, यहां कौन गारंटी लेगा? ...(व्यवधान)...

SHRI A. NAVANEETHAKRISHNAN: By quoting rules, the national security issue cannot be done away with. The national security is involved in that.

MR. DEPUTY CHAIRMAN: I have ruled out suspension of business. Now we will go to the Zero Hour. ...(*Interruptions*)... Shri Anand Sharma wanted to raise a point of order. I told him that I would allow his point of order. ...(*Interruptions*)...

श्री राजीव शुक्र: सर, एक और इन्फॉर्मेशन है, जिसके अनुसार मैं यह जानना चाहता हूँ कि क्या मसर्रत की रिहाई का ऑर्डर गवर्नर ने दिया था? अगर यह सही है, तब तो सीधे-सीधे केन्द्र सरकार ...(व्यवधान)...

श्री उपसभापति: मैंने कहा कि आप इसके लिए नोटिस दे दीजिए। ...(व्यवधान)... मैंने सिर्फ इतना कहा कि रूल 267 के तहत जो नोटिस दिया गया है, उसको मैंने allow नहीं किया है। आप दूसरा नोटिस दे दीजिए। ...(व्यवधान)...

श्री राजीव शुक्र: सर, क्या हाउस को mislead किया गया? मुझे तो लगता है कि केन्द्र सरकार की अनुमित से आतंकवादियों को छोड़ा गया है।...(व्यवधान)... इस पर तत्काल सरकार को जवाब देना चाहिए, स्पष्टीकरण देना चाहिए और गृह मंत्री जी को तूरंत आना चाहिए।...(व्यवधान)...

श्री नरेश अग्रवाल: सर, इस मुद्दे को dilute नहीं करना चाहिए। ...(व्यवधान)...

श्री उपसभापति: मैं क्या कर सकता हूँ? ...(व्यवधान)...

श्री नरेश अग्रवाल: सर, इस मुद्दे को dilute किया जा रहा है। श्रीमन्, राष्ट्र के हित से जुड़े मुद्दे

को जिस तरह dilute किया जा रहा है, इतिहास के काले पन्ने में इस सदन का निर्णय लिखा जाएगा। मैं बहुत साफ कह देना चाहता हूँ कि अगर कश्मीर पर कतई ढिलाई कर दी गई, अगर भाजपा वालों ने यह सोच लिया कि हमने एक सरकार और बना ली, इस देश पर फतह कर ली, तो वह राजनैतिक फतह जरूर कर, लेकिन देश के साथ बहुत बड़ी * होगी, देश के हित के साथ खिलवाड़ होगा। श्रीमन्, मैं चाहता हूँ कि इस पर नेता सदन जवाब दे दें। नेता सदन बताएं कि हमने जो बातें कही हैं — महामहिम राज्यपाल की रिपोर्ट क्या है? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Nareshji, I have overruled your notice. So, let me pass on to the next subject. ...(Interruptions)... I have called Shri Anand Sharma. Otherwise, I will move on to the Zero Hour. ...(Interruptions)...

श्री नरेश अग्रवाल: श्रीमन्, यह आपका अधिकार है, लेकिन अधिकार हमको भी और भी हैं। ...(व्यवधान)...

श्री प्रमोद तिवारी (उत्तर प्रदेश)ः सर, मेरा भी प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

SHRI A. NAVANEETHAKRISHNAN: Ten thousand prisoners are going to be released in Jammu and Kashmir. The Chief Minister says, "I need not consult anybody." It is a security problem.

MR. DEPUTY CHAIRMAN: You have not given a notice.

SHRI A. NAVANEETHAKRISHNAN: I have given the notice.

MR. DEPUTY CHAIRMAN: What notice have you given?

श्री नरेश अग्रवाल: सर, इन लोगों ने भी नोटिस दिया है। ...(व्यवधान)...

SHRI A. NAVANEETHAKRISHNAN: I gave it this morning.

MR. DEPUTY CHAIRMAN: If it is for the Zero Hour, tomorrow, the Chairman will look into it.

SHRI A. NAVANEETHAKRISHNAN: This issue must be taken up today itself. It is a serious issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now the hon. Minister is reacting to you. Kindly listen to him.

SHRI ARUN JAITLEY: Sir, yesterday, with regard to one separatist an issue was raised in this House, the circumstances under which he was released by the State Government. The Home Minister made it absolutely clear that he had certain reservations about the report which he had received and the Government had sought

^{*}Expunged as ordered by the Chair.

further clarifications. He further placed that there were serious allegations against this particular separatist and that he had been granted bail by various courts. Now, if a specific case is brought up, we will find out the details, but if the House timing is to be taken up that 10,000 people are being released then first of all please affirm that there are 10,000 political prisoners in Jammu and Kashmir.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): The Chief Minister of Jammu and Kashmir...

MR. DEPUTY CHAIRMAN: No, no; please ... (Interruptions)...

SHRI ARUN JAITLEY: It is not adversarial. Are you telling the whole world that we have kept 10,000 political prisoners in Jammu and Kashmir? Are you willing to authenticate that and that all are being released? So, there has to be some sense of responsibility when we make such assertions in the House as to how many political prisoners are there.

SHRI NARESH AGRAWAL: I said there are 800 prisoners.

SHRI ARUN JAITLEY: Now 10,000 has become 800! ...(Interruptions)... Sir, ...(Interruptions)... Sir, yesterday, with regard to one person, Ram Gopalji, ...(Interruptions)....

प्रो. राम गोपाल यादव: नरेश अग्रवाल ने कहीं पॉलिटिकल प्रिज़नर्स की बात नहीं की है, इन्होंने सेपरेटिस्ट और आतंकवादियों की बात की है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please listen to the Minister. मिनिस्टर को सुनिए। ...(व्यवधान)...

श्री अरुण जेटली: देखिए, आप 800 कह रहे हैं। आप कोई स्पेसिफिक केस दीजिए, उसकी हम डिटेल्स पता करके हाउस में जवाब देंगे, लेकिन बिना किसी नाम के, बिना किसी तथ्य के जनरल बयान दें देना ...(व्यवधान)... भाई, कल आपने तथ्य पूछा, वह हमने स्पष्ट कर दिया। ...(व्यवधान)...

श्री नरेश अग्रवाल: उन्होंने कोई स्पष्ट नहीं किया। ...(व्यवधान)...उन्होंने यह कह दिया कि मेरे पास कोई सूचना नहींथी, मुझसे राय नहीं ली गई।...(व्यवधान)...

श्री अरुण जेटली: उन्होंने यह कहा...(व्यवधान)...

श्री नरेश अग्रवाल: यह कहा। ...(व्यवधान)...

श्री अरुण जेटली: और यह सत्य कहा। ...(व्यवधान)...

श्री नरेश अग्रवाल: कल वे यह भी कह देंगे कि हमारी राय नहीं ली गई और 800 लोगों को छोड़ दिया गया। ...(व्यवधान)...

श्री अरुण जेटली: उन्होंने स्पष्ट रूप से एक केस के बारे में कहा। आप किसी दूसरे केस का विषय उठाना चाहते हैं, तो बतलाइए। ...(व्यवधान)...

श्री नरेश अग्रवाल: मिस्टर फख्तू, मैंने एक स्पेसिफिक नाम दिया है। ...(व्यवधान)...

SHRI ARUN JAITLELY: Sir, let a notice be given with authenticated facts. One moment it is 10,000 and the next moment it is 800. Now he is taking only one name. The House can't be media-driven. ...(Interruptions)...

श्री नरेश अग्रवाल: आर.सी. हसैन फख्तू। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Nareshji, I have already given the ruling that you can give a notice and the Leader of the House has also concurred with it and they are ready for a discussion even. Why don't you give a notice?

श्री नरेश अग्रवाल: सर, हाउस को मिसलीड कर रहे हैं। ...(व्यवधान)...

श्री उपसभापति: अगर मिसलीड कर रहे हैं, तो उसका भी प्रोविज़न है। ...(व्यवधान)... रूल बुक में इसकी भी रेमेडी है, आप देखिए। ...(व्यवधान)...

श्री नरेश अग्रवाल: तब तक तो देश में आतंकवाद फैल जाएगा। ...(व्यवधान)..

श्री उपसभापति: अगर मिसलीड करेंगे तो उसके लिए रूल बुक में प्रोविज़न है, उसे देखिए। ...(व्यवधान)...

श्री नरेश अग्रवाल: रूल बुक हमारे पास भी है।

श्री उपसभापति: उसे पढ़िए।...(व्यवधान)... आपने ज्यादा पढ़ा है, अभी बैठिए।...(व्यवधान)...

श्री नरेश अग्रवाल: वह पूरी पढ़ी हुई है। ...(व्यवधान)...

श्री उपसभापति: अब हो गया। ...(व्यवधान)...

SHRI RAJEEV SHUKLA: Sir, I want a small clarification from the Leader of the House. I would like to know whether the release of Musarat was given during President's rule by the Governor or by the Mufti Government because media says that the release orders have been given by the Governor during President's rule. I want to seek this small clarification from the Leader of the House.

MR. DEPUTY CHAIRMAN: Okay, you can also give a notice.

श्री शरद यादव (बिहार)ः सर, मैंने भी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Sharadji, shall I start with the Zero Hour?

श्री शरद यादव: सर, में इस विषय पर नहीं बोल रहा हूँ। मैंने भी नियम 267 में नोटिस दिया हुआ है।

श्री उपसभापति: आपने दिया है?

श्रीशरद यादव: जी हा।ँ मैं निवेदन करना चाहता हूँ कि यह मुद्दा नॉर्थ-ईस्ट का है।...(व्यवधान)...

श्री उपसभापति: रूल 267 का आपका नोटिस चेयरमैन ने कंसीडर किया है और उन्होंने उसे ज़ीरो ऑवर में कन्वर्ट कर दिया है। This is converted to Zero Hour. So you will be called in the Zero Hour. You can speak at that time.

श्री शरद यादव: यह ज़ीरो ऑवर ही तो है।

श्री उपसभापति: आपका सस्पेंशन नोटिस मिला था। चेयरमैन ने उसे कंसीडर किया और उसको ज़ीरो ऑवर में कन्वर्ट कर दिया।

प्रो. राम गोपाल यादवः सर, यह ज्यादा इम्पॉर्टेंट है, इसलिए इसको पहले नम्बर पर ले लीजिए। ...(व्यवधान)...

श्री उपसभापति: उन्होंने इसलिए उसे कन्वर्ट कर दिया, क्योंकि he will get three minutes. He can speak at that time.

श्री तपन कुमार सेन (पश्चिमी बंगाल)ः उसे ज़ीरो ऑवर में कन्वर्ट करने से कैसे चलेगा? ...(व्यवधान)... ज़ीरो ऑवर का तो जवाब नहीं होगा। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That is Chairman's authority.

SHRI TAPAN KUMAR SEN: Zero Hour need not be replied to. Sir, the notice under Rule 267 is very important. The Government has to respond. There should be a solution. ...(*Interruptions*)....

श्री शरद यादव: सर, इतनी देर में तो मैं अपनी बात रख देता। ...(व्यवधान)..

SHRI P. RAJEEVE: Sir, where is the provision in Rule 267 to convert a notice to Zero Hour. Where is the provision?

MR. DEPUTY CHAIRMAN: No, no; that is the Chairman's decision. You cannot question that. ...(*Interruptions*).... You cannot question the Chairman's decision. That is the decision of the Chairman. It is final. That cannot be questioned.

श्री शरद यादव : उपसभापित महोदय, मेरा निवेदन यह है कि इतनी देर में तो मैं अपनी बात कह देता। मैं कहना चाहता हूं कि दीमापुर, नागालैंड से जो खबर आई है, यह एक घटना नहीं है, इस देश की जो संवैधानिक स्थिति है - चाहे वह कोर्ट हो, चाहे पुलिस हो और चाहे जेल अथॉरिटी हो, सभी तरह की स्थितियां तबाही और बरबादी पैदा कर रही हैं। जो दीमापुर की घटना है, उसके साथ मैं एक बात यह भी कहना चाहता हूं कि इस देश में चाहे नेता हो, अभिनेता हो और चाहे कोई हो, जब भी इस तरह की घटना होती है, वह दो मिनट में कहता है कि फासी दे दो। चाहे किसी पार्टी के लोग हों, चाहे इस सदन के लोग हों, दूसरे सदन के

लोग हों, राजनीतिक लोग हों और चाहे बाहर के नेता व अभिनेता हों, सभी यह कहते हैं। महिलाओं की तरफ से कुछ कहा जाता है, वह बात अलग है, लेकिन जिम्मेदार लोग ऐसा कहते हैं। क्या आप इस देश को एनॉर्की की ओर ले जाना चाहते हैं? महोदय, आज पुलिस का इकबाल खत्म हो गया है, राजनीतिक लोगों का इकबाल खत्म किया जा रहा है यानी इस देश में विकट स्थिति पैदा हो गयी है और यह एक घटना नहीं है, पूरे देश में अपराधी को इसी तरह से दौड़ाकर मारा जा रहा है।

श्री उपसभापति : मैं आपको जीरो ऑवर में और बुलाऊंगा। Dr. T.N. Seema. ...(Interruptions)...

SHRI ANAND SHARMA (Rajasthan): Sir, what Sharadji said is a serious matter. It, actually, calls for a debate in the House and a response from the Government, because the country would like to be reassured that the Constitution and the rule of law should be fully respected. ...(Interruptions)...It is immaterial what the nature of the allegation is.

MR. DEPUTY CHAIRMAN: Dr. T.N. Seema, you start...(Interruptions)...

DR. T.N. SEEMA (Kerala): Sir, thank you...(Interruptions)...

श्री शरद यादव : महोदय, सरकार की तरफ से जवाब नहीं आया।

MR. DEPUTY CHAIRMAN: I will call you...(Interruptions)...

श्री शरद यादव: तालिबान और आप में क्या फर्क है? आपकी इंटैलीजेंस ब्यूरों कहा थी, राज्य सरकार की इंटैलीजेंस ब्यूरों कहा थी? क्या 10 हजार लोग इस तरह से इकट्ठे हो सकते हैं? वे जेल तोड़ रहे हैं और महिलाओं को भी आगे कर रहे हैं। सर, ये एक घटना नहीं है, पूरे देश में इसी तरह की घटनाएं होती हैं।

श्री उपसभापति : शरद जी, मैं आपको बुलाऊंगा। डा० टी०एन० सीमा।

SHRI ANAND SHARMA: It is also inflaming passions in the North-East India. ...(Interruptions)...

SHRI PRAMOD TIWARI: Mr. Deputy Chairman, Sir, I am on a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What point of order? ...(Interruptions)... How many point of orders?...(Interruptions)...

SHRI PRAMOD TIWARI: Sir, kindly read Rule 268...(Interruptions)...सर, आप जब तक पढ़िए, मैं बता रहा हूं। सर, महात्मा गांधी राष्ट्रपिता हैं, उन्हें ब्रिटिश* कहा जा रहा है। सर, आप जब तक पढ़िए, मैं बता रहा हूं कि महात्मा गांधी राष्ट्रपिता हैं, उन्हें ब्रिटिश* कहा जा रहा है,

^{*}Expunged as ordered by the Chair.

यह देश जिसकी पूजा करता है। यह औचित्य का सवाल है कि जिसे देश राष्ट्रपिता मानता हो, जिसने देश को आजादी दिलायी हो, उसे ब्रिटिश* कहा जाएगा? मान्यवर, गोडसे को ..(व्यवधान).. जब से यह सरकार आई है, तब से इस तरह के विचार ..(व्यवधान)..

MR. DEPUTY CHAIRMAN: No, no...(Interruptions)...Is it Rule 268? ...(Interruptions)... रूल 268 डिपार्टमेंट रिलेटेड स्टेंडिंग कमेटी के बारे में है, What are you saying? Don't waste the time of the House...(Interruptions)...Please, do not waste the time of the House...(Interruptions)...Mr. Tiwari, you study the rule and come tomorrow....(Interruptions)...

SHRI PRAMOD TIWARI: Sir, it is Rule 258...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. Dr. Seema...(Interruptions)...Why do you do this?...(Interruptions)...No, no. I cannot do that....(Interruptions)...

श्री प्रमोद तिवारी : सर, 258 में है, सदस्य किसी समय, कोई औचित्य ..(व्यवधान).. सभापति के निर्णय ..(व्यवधान).. सर, 258जब तक आप पढिए, महात्मा गांधी ..(व्यवधान)..

MR. DEPUTY CHAIRMAN: Tiwariji, what is this?...(Interruptions)...

श्री प्रमोद तिवारी : कोई सदस्य ..(व्यवधान)

MR. DEPUTY CHAIRMAN: My suggestion is, you read rule very well and come tomorrow...(*Interruptions*)...You come tomorrow...(*Interruptions*)...

श्री प्रमोद तिवारी: सर, रूल 258 के अंतर्गत, राष्ट्रिपिता को ब्रिटिश * कहा गया, महात्मा गांधी को ब्रिटिश * कहा जा रहा है। यह सरकार जब से आई है, गोंडसे को ...(व्यवधान)... सर, इस से बड़ी बात क्या हो सकती है कि जिसने इस देश को आजादी दिलाई हो, उसे अंग्रेजों का * कहा जाए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What is it, Dr. Keshava Rao? ..(Interruptions)... Dr. Keshava Rao, what is your point? ...(Interruptions)... What is the point of order?

DR. K. KESHAVA RAO (Andhra Pradesh): *

MR. DEPUTY CHAIRMAN: Whatever Dr. Keshava Rao said is expunged from the records because he is questioning the ruling of Mr. Chairman. ...(Interruptions)... That is the decision of Mr. Chairman; you can't discuss it here. ...(Interruptions)... You can't discuss that here. You know that. I can show you the rules. ...(Interruptions)... I know, you know the answer. It simply means that notice under Rule 267 is rejected and it is converted into a Zero Hour notice. This Rule Book contains rules for, firstly, rejecting a notice. Mr. Chairman has always the authority to reject a notice. That option

^{*}Expunged as ordered by the Chair.

has been exercised by Mr. Chairman. Secondly, Mr. Chairman has always powers to convert a notice. That too has been exercised by Mr. Chairman. He has used both these and you can't question it; please sit down. ...(Interruptions)... Mr. Sen, your own party Member is standing for...(Interruptions)...

SHRI TAPAN KUMAR SEN: I fully respect Mr. Chairman's authority. Definitely, that authority is expected to be exercised as per the rules.

MR. DEPUTY CHAIRMAN: I have quoted that. ...(Interruptions)... I told you not to question the ruling.

SHRI TAPAN KUMAR SEN: For a Zero Hour mention, reply is normally not given. But, the reply has to be given to a notice under rule 267. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, please sit down. It is very bad that again and again you are harping on the same subject. I told you just now that it is within the rules. I quoted it. Firstly, there is a rule in the Rule Book for Mr. Chairman or the Chair, for that matter, to reject a notice. It is rejected. Then, there is a rule in the Rule Book to vest power in Mr. Chairman to convert a notice. That is also used and it is converted into a Zero Hour mention. Both are within the rules. It is over; no more discussion on it now. ..(Interruptions)... Dr. T.N. Seema. ...(Interruptions)... My Kerala sister is standing; you must have some consideration for women, for lady Members. ...(Interruptions)...

श्री के. सी. त्यागी (बिहार): सर, एक सेकेंड, मेरा प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Tyagi, show some consideration for a lady Member. You see, the lady Member is standing for 15 minutes!

श्री के. सी. त्यागीः सर, एक मिनट, प्लीज। रूल 261....(व्यवधान)... नरेश जी, इसका क्या मतलब है? ...(व्यवधान)... "Expunction of word from the proceedings." सर, मेरे मित्र नरेश अग्रवाल जी ने जो सवाल उठाया है, उससे मेरी सहमति है, लेकिन इसमें यह लिखा है - Defamatory or indecent or unparliamentary ...(व्यवधान)...सर, मैं उस समय उस सदन में आपके साथ जनता दल का एम.पी. था। इन्होंने * के बारे में जो टिप्पणी की है, मुझे कोई दिक्कत नहीं है, लेकिन * इसको मैं अनपार्लियामेंटरी मानता हूँ। जनता दल में हम सब लोग रहे हैं।...(व्यवधान)...

श्री नरेश अग्रवालः यह कौन सा नियम है?

श्री के. सी. त्यागीः नियम 261 है।

श्री **नरेश अग्रवालः** नियम २७१ में यह कैसे आ जाएगा?

^{*}Expunged as ordered by the Chair.

श्री के. सी. त्यागीः यह लीजिए, आप पढ़ लीजिए। मैंने आपसे लिया है, आपने मुझे बताया है। ...(व्यवधान)... सर, यह इनका बताया हुआ है। * ...(व्यवधान)...

श्री उपसभापतिः इसमें क्या करना है? वह बताइए।

श्री के. सी. त्यागीः सर, इसको आप एक्सपंज कीजिए।

श्री उपसभापतिः कौन सा वर्ड है?

श्री के. सी. त्यागीः सर, २६१ के अंतर्गत जो अनपार्लियामेंटरी है। ...(व्यवधान)..

MR. DEPUTY CHAIRMAN: I don't know which word you are referring to.

SHRI K.C. TYAGI: The comment made against * is unparliamentary and indecent. Please expunge it.

श्री नरेश अग्रवाल : उस समय त्यागी जी की सरकार थी।...(व्यवधान)...

श्री के.सी. त्यागी : सर, यह उन्होंने बताया है।...(व्यवधान)... सर, क्तल-२६१ मुझे आपने दिया है।...(व्यवधान)...

श्री शरद यादव: त्यागी जी की यह बात ठीक है और मैं नहीं सुन पाया था। लेकिन जो बात त्यागी जी बतला रहे हैं वह सही है और इसको एक्सपंज किया जाए।...(व्यवधान)...

श्री के.सी. त्यागी : सर, इसको एक्सपंज कीजिए with all my respect for Shri Naresh Agrawal.

श्री नरेश अग्रवाल : श्रीमन्, आप बहस करा लीजिए...(व्यवधान)...

SHRI K.C. TYAGI: Sir, you expunge it.

MR. DEPUTY CHAIRMAN: I understood; I will tell you. See the point is that, first, you know the rules. If you make an allegation even against a sitting Member of the House, you have to give advance notice. Then only you can do that, after taking the permission of the Chair.

Second, if there is anything allegatory against a Member, who cannot come and defend here, that cannot be allowed. So, I will go through the record. If there is anything like that, it will be expunged.

SHRI K.C. TYAGI: Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Dr. T.N. Seema.

^{*}Expunged as ordered by the Chair.